

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 349/MP/2024 along with IA Nos. 84/2024

Subject : Petition under Section 79(1)(a) and (b) of the Electricity Act, 2003 for adjudication of disputes pertaining to the Scheduled Delivery Date (SDD) and illegal recovery of liquidated damages by the Respondent from the Petitioner under the Power Purchase Agreement dated 27.11.2013.

Petitioner : KSKMPCL

Respondent(s) : TNPDC

Date of hearing : **31.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aishwarya Subramaniam, Advocate, KSKMPCL
Ms. Anusha Nagarajan, Advocate, TNPDC
Shri Rajul Ranjan, Advocate, TNPDC
Shri Sayandeep Chakraborty, Advocate, TNPDC

Record of Proceedings

The matter was called out for hearing through virtual mode.

2. During the hearing, the learned counsel for the Respondent, TNPDC, submitted that the Commission, vide order dated 21.10.2025, referred the dispute between the parties to arbitration. She further submitted that the Petitioner has preferred an appeal against the said Order before APTEL, which is presently pending adjudication. She also submitted that in view of the above, no arbitrator has been appointed by the parties till date. The learned counsel for the Petitioner affirmed the submissions made by the Respondent.
3. Based on the submissions of the parties, the Commission adjourned the hearing of the Petition.
4. The matter shall be listed for **19.11.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**

